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Central Administrative Tribunal
Principal Bench

O.A. No. 400 of 2000

New Delhi, dated this the 10th January, 2001

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Bhuvnesh Sharma,
Lower Division Clerk,
Lady Hardinge Medical College &
Smt. Sucheta Kriplani Hospital,
R/o 1/552, Vats Colony,
Bahadurgarh-124507,
Haryana. .. Applicant

(By Advocate: Shri Abhay N. Dass)

Versus

1. Govt. of NCT of Delhi
through its Chief Secretary,
Shamnath Marg,
Old Secretariat,
Delhi-110054.
2. The Principal and Medical Superintendent,
Lady Hardinge Medical College &
Smt. Sucheta Kriplani Hospital,
Gole Market,
New Delhi-110001. .. Respondents

(By Advocate: Shri D.S. Jagotra)

ORDER (Oral)

S.R. ADIGE, VC (A)

Heard both sides.

2. With the agreement of both sides this
O.A. is disposed of with the following directions

- (i) Respondents will review whether it is necessary to continue to keep applicant under suspension within two months from the date of receipt of a copy of this order under intimation. This review will be taken in accordance with rules and instructions on the subject.
- (ii) Respondents will ensure that the Departmental proceedings initiated against applicant vide Charge Sheet dated 22.2.98 is concluded in accordance with rules and instructions

within four months from the date of receipt of a copy of this order. Applicant will cooperate in the Departmental Proceedings, If any grievance survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised.

(iii) In case applicant has not received subsistence allowance at the enhanced rate which respondents' counsel states has been sanctioned to him, applicant shall collect the same from respondents office within this period.

(iv) No costs.

Issue Dasti.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S.R. Adige
(S.R. Adige)
Vice Chairman (A)

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